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* IN THE HIGH COURT OF DELHI AT NEW DELHI

10.

+ ITA 1123/2010

CIT Appellant
Through: Ms. Sonia Mathur, Advocate.

versus

PANEM COAL MINES LTD Respondent
Through: Mr. Satish Khosla, Advocate

And

11.

+ ITA 1126/2010

COMMISSIONER OF INCOME TAX Appellant
Through: Ms. Sonia Mathur, Advocate.

versus

PANEM COAL MINES LTD Respondent
Through: Mr. Satish Khosla, Advocate

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE MANMOHAN



ORDER
13.08.2010

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CM No. 14103/2010 in ITA No. 1126/2010 (exemption)

Allowed, subject to all just exceptions.

Accordingly, application stands disposed of.

ITA 1123/2010 & ITA 1126/2010

Ms. Sonia Mathur, learned counsel for appellant very fairly stated that in respect of the order passed pertaining to the previous year was challenged before this Court, forming the subject matter of ITA No. 639/2008 which has been dismissed on 17th September, 2009.

Be it noted, the Income Tax Appellate Tribunal has placed reliance on the decision rendered in ITA No.639/2008. Hence, we are of the considered opinion that the present appeals deserve to be dismissed and accordingly, the same are dismissed without any order as to costs.


CHIEF JUSTICE


MANMOHAN, J

AUGUST 13, 2010

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